

\230ITEM NO.51

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016
(Arising out of impugned final judgment and order dated 18/05/2016
in CMWP No. 12063/2002 passed by the High Court Of Judicature at
Allahabad)

VED PRAKASH AND ANR.

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 27/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Ambhoj Kumar Sinha,Adv.

For Respondent(s) Mr. Santosh Kumar,Adv.

Mr. Deepak Anand,Adv.

Mr. Anuvrat Sharma,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for
the respondent(s) seeking adjournment, list the matter
after four weeks.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR